

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 34/MP/2026**

**Coram:**

**Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member**

**Date of Order: 23.03.2026**

**In the Matter Of:**

Petition under sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 19(3) of the CERC (Indian Electricity Grid Code) (first amendment) Regulations, 2024 (seeking extension of time for infirm power injection); and Regulation 57 of The CERC (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 2023, seeking relaxation/extension of the time prescribed for filing the present Petition.

**AND**

**In the Matter Of:**

**TEQ Green Power XI Pvt. Limited**

2<sup>nd</sup> Floor, Square One Mall,  
Saket Business District, Court Chowk,  
Pushp Vihar, New Delhi – 110017

**..... Petitioner**

**Versus**

**Western Regional Load Dispatch Centre**

B-9, 1<sup>st</sup> Floor, Qutub Institutional Area,  
Katwaria Sarai, New Delhi – 110016

**.....Respondent**

**Parties Present:**

Shri Aman Anand, Advocate, TGPXIPL  
Shri Aman Dixit, Advocate, TGPXIPL  
Ms. Natasha Debroy, Advocate, TGPXIPL  
Ms. Srishti Gupta, Advocate, TGPXIPL  
Ms. Momai Dey, WRLDC

**ORDER**



The present Petition is filed by the Petitioner, i.e. TEQ Green Power XI Pvt. Ltd, seeking extension of time for injection of infirm power under Regulation 19(3) of the 2023 Grid Code, to complete trial run and commissioning activities of 4 Wind Turbine Generators (WTGs) of 10.8 MW capacity forming part of its 151.2 MW wind power project and having connectivity at Kallam PS. The Petitioner has made the following prayers vide the instant Petition:

- A. Grant extension of time for injection of infirm power in respect of the balance 4 WTG Nos. 18 (SPI-172), 19 (TXI-80), 23 (TXI-199) and 47 (TXI-209) forming part of the Petitioner's wind power project; and permit 45 days to the petitioner to commission the said WTGs; and;*
- B. Direct the WRLDC to permit injection of infirm power during the extended period for the purpose of trial run and commissioning; and*
- C. Condone the delay, of 38 days, in filing the present Petition; and*
- D. Pass any order(s) that it may deem fit in the interest of justice.*

**Submissions of the Petitioner:**

2. The Petition is filed by the Petitioner, i.e. TEQ Green Power XI Pvt. Ltd, seeking extension of time for injection of infirm power under Regulation 19(3) of the 2023 Grid Code for trial run and commissioning activities of 4 Wind Turbine Generators (WTGs) of 10.8 MW capacity forming part of its 151.2 MW wind power project. Out of a total of 56 WTGs forming part of the Project, a substantial number of WTGs have been installed, and 36 WTGs have already been successfully commissioned. The Project has thus achieved substantial progress and is at an advanced stage of completion.
3. Petitioner was granted First Time Charging (FTC) approvals by the Respondent/ WRLDC for charging and a trial run of 12 WTGs on 06.08.2025 and 07.08.2025.
4. Petitioner vide letter dated 08.09.2025 requested WRLDC for an extension of the validity period by forty-five (45) days, to permit injection of infirm power for the purpose of facilitating trial run and commissioning of 9 out of 12 WTGs (24.3 MW capacity), in respect of which FTC approval has already been accorded. On 09.09.2025, WRLDC approved the period of infirm power injection as under:
  - **WTG-16(SPI-44), WTG-18 (SPI-172) and WTG-19 (TXI-80):** 3 nos of WTGs up to **04.11.2025;**
  - **WTG-23 (TXI-199),** WTG-37 (SPI-169), WTG-44 (SPI-32), WTG-45 (SPI-34), WTG-46 (TXI-15) and **WTG-47 (TXI-209):** 6 nos of WTGs up to **05.11.2025;**

5. On 15.10.2025, CEA EI approval for energization of Petitioner's WTGs (**SPI-172 and TXI-80**) was obtained. Subsequently, vide letter dated 24.10.2025, the Petitioner sought another extension from WRLDC for 45 days to inject infirm power for test runs and commissioning, of the 9 WTGs, as the previous extension dated 09.09.2025 was to expire on 4/5.11.2025. Respondent/ WRLDC, on 06.11.2025, approved the extension of validity for infirm power injection, to enable the Petitioner to complete the remaining testing and commissioning activities and declare CoD. The extension approval for 8 WTGs was approved as under:

• **WTG-18 (SPI-172) and WTG-19 (TXI-80):** 2 nos of WTGs up to **19.12.2025**.

• **WTG-23 (TXI-199), WTG-37 (SPI-169), WTG-44 (SPI-32), WTG-45 (SPI-34), WTG-46 (TXI-15) and WTG-47 (TXI-209):** 6 nos of WTGs up to **20.12.2025**.

6. Chief Electrical Inspector, on 28.11.2025, accorded its approval (CEA EI approval) for energization of Petitioner's WTGs (**TXI 199**, SPI 169, SPI 121, OW 84, SPI 64, SPI 41, SPI 122, **TXI 209**, TXI 15, SPI 40).

7. Since Petitioner commissioned 8 out of the 12 WTGs for which FTC approvals were granted on 06.08.2025 and 07.08.2025. However, due to unavoidable and unforeseeable circumstances such as severe law and order issues, RoW issues, and unprecedented monsoon, 4 WTGs being WTG Nos. 18 (SPI-172), 19 (TXI-80), 23 (TXI-199) and 47 (TXI-209), yet remain to be energised even after the expiry of the original FTC approvals on 30.09.2025 and 25.11.2025, respectively.

8. Accordingly, the Petitioner vide letter dated 31.12.2025 requested WRLDC for a fresh FTC approval for 4 WTGs (18 (SPI-172), 19 (TXI-80), 23 (TXI-199) and 47 (TXI-209)), whose FTC approvals had expired on 30.09.2025 and 25.11.2025, respectively. It is also pertinent to note that the period of infirm power injection for these remaining WTGs also expired on 19.12.2025 and 20.12.2025.

9. Respondent vide its email dated 05.01.2026, informed the Petitioner that in terms of the updated CEA EI approvals dated 15.10.2025 and 28.11.2025, the FTC validity stands extended to 14.04.2026 and 27.05.2026. Respondent further informed the Petitioner that the FTC approval shall be subject to the approval of extension for the infirm power injection deadline.

**10.** It may be noted that the Petitioner has valid FTC approvals for the said WTGs up until 14.04.2026 and 27.05.2026. The current status of the approvals for the remaining 4 WTGs being WTG Nos. 18 (SPI-172), 19 (TXI-80), 23 (TXI-199) and 47 (TXI-209) are as under:

| Sr. No. | WTG No.          | WTG No. in FTC Application | FTC Application No. and Date | CEA Approval Regulation 45 of the CEA (Measures relating to Safety and Electricity Supply) Regulations 2023. | Format IV Approval no. and FTC Approval Date        | Infirm Injection Permission valid till | New CEA Approval Regulation 45 of the CEA (Measures relating to Safety and Electricity Supply) Regulations 2023. | Revised FTC validity as per the new CEA EI Approval |
|---------|------------------|----------------------------|------------------------------|--------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|----------------------------------------|------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|
| 1.      | WTG 18 (SPI-172) | WTG 18                     | 923 and 26.11.2024           | 31.03.2025                                                                                                   | 1277 and 06.08.2025<br><b>valid till 30.09.2025</b> | 19.12.2025                             | 15.10.2025                                                                                                       | 14.04.2026                                          |
| 2.      | WTG 19 (TXI-80)  | WTG 19                     | 923 and 26.11.2024           | 31.03.2025                                                                                                   | 1277 and 06.08.2025<br><b>valid till 30.09.2025</b> | 19.12.2025                             | 15.10.2025                                                                                                       | 14.04.2026                                          |
| 3.      | WTG 23 (TXI-199) | WTG 4                      | 1206 and 12.05.2025          | 06.05.2025                                                                                                   | 1281 and 07.08.2025<br><b>valid till 25.11.2025</b> | 20.12.2025                             | 28.11.2025                                                                                                       | 27.05.2026                                          |
| 4.      | WTG 47 (TXI-209) | WTG 28                     | 1230 and 02.06.2025          | 26.05.2025                                                                                                   | 1279 and 07.08.2025<br><b>valid till 25.11.2025</b> | 20.12.2025                             | 28.11.2025                                                                                                       | 27.05.2026                                          |

**11.** Despite WRLDC expressly accepting the Petitioner's explanations and justifications for the delay in testing and commissioning and accordingly extending the FTC validity up to 14.04.2026 and 27.05.2026, WRLDC, finding itself bound by the rigours of Regulation 19(3) of the Grid Code, which restricts the power of RLDC to grant extension for infirm power injection to 135 days from the date of FTC approval, vide email dated 05.01.2026, has made the infirm power injection during per-commissioning phase, subject to the approval of this Commission.

**12.** The Regulations 19(2)(c) and proviso to Regulation 19(3) of the first amendment of the 2023 Grid Code gives power to RLDC to extend the infirm power injection period only up to 135 days; and beyond these 135 days the power to grant such extension lies with this Commission in terms of proviso (b) of Regulation 19(3).

**13.** Further, in terms of proviso (b) of Regulation 19(3) of the first amendment of the 2023 Grid Code, the present Petition should have been filed 15 days prior to expiry of the

earlier approved period of infirm injection, i.e., on 19.12.2025 and 20.12.2025. In this regard, the Petitioner is seeking relaxation/ condonation of the delay. Petitioner carried the impression that the WRLDC/Respondent would grant a fresh FTC for energisation, thereby automatically ensuring fresh 45-day period for infirm power injection. For this purpose, it also took all steps in the right earnest. However, owing to procedural issues, WRLDC/ Respondent only extended the FTC/ Energisation time period, subject to the approval of this Commission.

**14.** Petition is being filed on 13.01.2026 after a delay of 38 days, and thus the Petitioner seeks condonation of the delay in filing the instant petition under the Commission's power to relax. The Petitioner has at all times acted diligently and has undertaken continuous mitigation efforts. Despite the above constraints, the Petitioner has successfully commissioned the majority of the Project capacity, remobilised resources at the site, and is fully ready to energize the remaining WTGs and complete all pre-commissioning and commissioning activities within the extended period sought, i.e., 45 days.

**15.** Denial of extension for injection of infirm power would result in stranding of 10.8 MW of wind capacity only due to procedural constraints, which would neither serve grid security nor be in the interest of consumers, the transmission system or the renewable energy sector. Grant of the limited extension sought would, on the other hand, facilitate orderly commissioning of the balance WTGs and enable achievement of Commercial Operation. The Petitioner undertakes to complete all remaining commissioning activities expeditiously in a time-bound manner.

**Hearing dated 21.01.2026:**

**16.** During the course of the hearing, learned counsel for the Petitioner reiterated the contents already submitted in the Petition. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition with direction to notice to Respondents. The Petitioner was directed to submit (i.) Detailed reasons for non-completion of the trial run and commissioning of the part capacity after obtaining FTC approval for the same, and (ii) detailed information of capacity commissioned along with the date up to which infirm injection permission is required in the prescribed format.

**Submission of the Petitioner:**



**17.** Petitioner, in compliance with RoP for hearing dated 21.01.2026, has made the following submission vide affidavit dated 03.02.2026:

- (a) The project site has faced revolts from villagers, and various instances of theft, vandalism, etc were faced. Not all these incidents were registered by the local police. However, upon a serious incident on 13.11.2025, 24 different types of equipment at the location site of WTG SPI 172, including power cables, filter unit, winding spring cell pack, crimp connector, shrink hose, etc., were vandalised and destroyed by locals. The local police registered one FIR on 20.12.2025 after considerable delay despite repeated requests from company personnel.
- (b) The project was delayed due to unprecedented and early-onset monsoon rains from May to September 2025, causing severe waterlogging, flooding, and damage to access routes, which disrupted site activities, restricted the movement of manpower and heavy equipment, and continued to affect commissioning even after the rains subsided due to persistently unstable soil conditions. The situation was so bad that villagers were trapped and had to be airlifted by the NDRF.
- (c) The 4 WTGs in question, despite the Petitioner's best efforts, could not be energised in time owing to factors completely beyond the control of the Petitioner. The delay was thus not attributable to any lack of readiness or diligence on the part of the Petitioner.
- (d) Petitioner vide letter dated 31.12.2025 requested WRLDC for a fresh FTC approval from WRLDC for 4 WTGs (18 (SPI-172), 19 (TXI-80), 23 (TXI-199) and 47 (TXI- 209)), whose FTC approvals had expired on 30.09.2025 and 25.11.2025, respectively. It is also pertinent to note that the period of infirm power injection for these remaining WTGs also expired on 19.12.2025 and 20.12.2025.
- (e) Despite accepting the explanations and justifications submitted by the Petitioner for the delay in testing and commissioning; and accordingly extending the FTC validity up to 14.04.2026 and 27.05.2026, WRLDC, finding itself bound by the rigours of Regulation 19(3) of the 2023 Grid Code, which restricts the power of RLDC to grant extension for infirm power injection to 135 days from the date of FTC approval, vide email dated 05.01.2026, has made the infirm power injection during per-commissioning phase, subject to the approval of this Commission.

**Hearing dated 10.02.2026:**

**18.** During the course of the hearing, learned counsel submitted that Petitioner has filed the compliance affidavit dated 3.2.2026 as directed by the Commission vide Record of Proceedings dated 21.1.2026 and also sought liberty to rectify certain typographical errors in the compliance affidavit.

**19.** The representative for the Respondent/WRLDC submitted that WRLDC has already granted the extension of three months under the extant provisions, and WRLDC does not wish to file any reply in the matter.

**20.** After hearing the learned counsel for the Petitioner and the representative of the Respondent, the Commission directed the Petitioner to file the rectification of typographical errors and reserved the matter for Order.

**Submissions of Petitioner:**

**21.** Petitioner vide affidavit dated 17.02.2026 filed rectified table related to connectivity and commissioning details of project elements as under:

| Connectivity quantum<br>(in MW) | FTC details                                 |                             |                  | Charging/<br>trial run status            |                                                                                                          |                                                           |
|---------------------------------|---------------------------------------------|-----------------------------|------------------|------------------------------------------|----------------------------------------------------------------------------------------------------------|-----------------------------------------------------------|
|                                 | Approval date and ID*                       | Approved quantum<br>(in MW) | Date up to valid | Capacity successfully charged<br>(in MW) | Capacity for which extension for infirm power Injection required for commissioning and trial run (in MW) | Date up to which the infirm Injection Permission required |
| 150 MW                          | WRLDC/teggpxipl/2025/1186- Dated-24-Jun-25  | 40.5                        | 30-Sep-25        | 40.5                                     | 0                                                                                                        |                                                           |
|                                 | WRLDC/teggpxipl/2025/1190- Dated-25-Jun-25  | 16.2                        | 05-Nov-25        | 16.2                                     | 0                                                                                                        |                                                           |
|                                 | WRLDC/teggpxipl/2025/1191- Dated-25-Jun-25  | 8.1                         | 25-Nov-25        | 8.1                                      | 0                                                                                                        |                                                           |
|                                 | WRLDC/teggpxipl/2025/1258- Dated-22-July-25 | 2.7                         | 25-Nov-25        | 2.7                                      | 0                                                                                                        |                                                           |
|                                 | WRLDC/teggpxipl/2025/1277- Dated-6-Aug-25   | 10.8                        | 14-Apr-26*       | 5.4                                      | 5.4**                                                                                                    | 45th day from the CERC Order                              |
|                                 | WRLDC/teggpxipl/2025/1280- Dated-7-Aug-25   | 2.7                         | 05-Nov-25        | 2.7                                      | 0                                                                                                        |                                                           |
|                                 | WRLDC/teggpxipl/2025/1281- Dated-7-Aug-25   | 8.1                         | 27-May-26*       | 5.4                                      | 2.7**                                                                                                    | 45th day from the CERC Order                              |
|                                 |                                             |                             |                  |                                          |                                                                                                          |                                                           |

|  |                                            |              |            |             |             |                              |
|--|--------------------------------------------|--------------|------------|-------------|-------------|------------------------------|
|  | WRLDC/teqgpxipl/2025/1279- Dated-7-Aug-25  | 13.5         | 27-May-26* | 10.8        | 2.7**       | 45th day from the CERC Order |
|  | WRLDC/teqgpxipl/2025/1399- Dated-10-Nov-25 | 2.7          | 25-Nov-25  | 2.7         | 0           |                              |
|  | WRLDC/teqgpxipl/2025/1417- Dated-24-Nov-25 | 5.4          | 25-Nov-25  | 5.4         | 0           |                              |
|  | <b>Total</b>                               | <b>110.7</b> |            | <b>99.9</b> | <b>10.8</b> |                              |

**\*\* The extension of period for infirm power injection** was granted by WRLDC for the first time on 09.09.2025 (**Annexure P5**), up to **4.11.2025** for WTG-16 (SPI-44), WTG-18 (SPI-172), WTG-19 (TXI-80); a\* Original FTC approvals dated 06.08.2025 (ID-1277) and 07.08.2025 (IDs-1279 and 1281) were valid upto 30.09.2025 and 25.11.2025, respectively. The FTC validity for the said applications was extended by WRLDC vide communication dated 05.01.2026 (**Annexure P11**) to 14.04.2026 and 27.05.2026, respectively.

And up to **05.11.2025** for WTG-23 (TXI-199), WTG-37 (SPI-169), WTG-44 (SPI-32), WTG-45 (SPI-34), WTG- 46 (TXI-15), WTG-47 (TXI-209).

The period for **infirm power injection** was **once again extended** by WRLDC on 06.11.2025 (**Annexure P8**), up to **19.12.2025** for WTG-18 (SPI-172), WTG-19 (TXI-80) and up to **20.12.2025** for WTG-23 (TXI-199), WTG-37 (SPI-169), WTG-44 (SPI-32), WTG-45 (SPI-34), WTG- 46 (TXI-15), WTG-47 (TXI-209).

### Analysis and Decision

**22.**The Petitioner is developing a Petitioner's 151.2 MW Wind Power Project to be connected at Kallam PS. Petitioner has submitted that out of the total 110.7MW Wind capacity applied for FTC and trial run, 99.9MW successfully charged and 10.8MW capacity comprising 4 WTGs of 2.7MW each, could not be commissioned due to reasons beyond its control; therefore, praying to allow infirm power injection so that commissioning activities may be concluded.

**23.** Petitioner, has submitted WRLDC on 05.01.2026 has extended validity of FTC till 14.04.2026 for WTG-18 and WTG-19, and till 27.05.2026 for WTG-23 and WTG-47. Petitioner vide affidavit dated 03.02.2026 has submitted that it will require about 45 days from the CERC Order for completing commissioning activities of these WTGs, whereas in the main Petition, the commissioning plan submitted by the Petitioner, has sought 31 days from the CERC Order, which is as under:

| WTG NO.                   | WTG Inspection Final check          | Testing of DFIG, Anemometers, Pitch, Transformer, etc. | Trial Operation (Including 7 Days' Prior Notice) | PPC Testing (3 days for entire testing as per Grid India Procedure) | COD (TOC issued by RLDC and Declaration) |
|---------------------------|-------------------------------------|--------------------------------------------------------|--------------------------------------------------|---------------------------------------------------------------------|------------------------------------------|
| <b>WTG-18:</b><br>SPI-172 | 5 <sup>th</sup> Day from CERC Order | 10 <sup>th</sup> Day from CERC Order                   | 20 <sup>th</sup> Day from CERC Order             | 25 <sup>nd</sup> Day from CERC Order                                | 31 <sup>st</sup> Day from CERC Order     |
| <b>WTG-19:</b><br>TXI-80  | 5 <sup>th</sup> Day from CERC Order | 10 <sup>th</sup> Day from CERC Order                   | 20 <sup>th</sup> Day from CERC Order             | 25 <sup>nd</sup> Day from CERC Order                                | 31 <sup>st</sup> Day from CERC Order     |
| <b>WTG-23:</b><br>TXI-199 | 5 <sup>th</sup> Day from CERC Order | 10 <sup>th</sup> Day from CERC Order                   | 20 <sup>th</sup> Day from CERC Order             | 25 <sup>nd</sup> Day from CERC Order                                | 31 <sup>st</sup> Day from CERC Order     |
| <b>WTG-47:</b><br>TXI-209 | 5 <sup>th</sup> Day from CERC Order | 10 <sup>th</sup> Day from CERC Order                   | 20 <sup>th</sup> Day from CERC Order             | 25 <sup>nd</sup> Day from CERC Order                                | 31 <sup>st</sup> Day from CERC Order     |

Petitioner has also prayed to condone the delay of 38 days in filing of the instant Petition.

24. We have perused the submissions of the Petitioner and the information on record. The issues that arise for our consideration are as under:

- 1) **Whether the delay in filing the instant Petition can be condoned?**
- 2) **Whether the Petitioner can be granted an extension of time for the injection of infirm power?**

The above issues are dealt with in the subsequent paragraphs.

25. The relevant extracts of the 2023 Grid Code are as under:

***“19. Drawal of Start-up Power and Injection of Infirm Power:***

- (1) *A unit of a generating station including unit of a captive generating plant that has been granted connectivity to the inter-State Transmission System in accordance with GNA Regulations shall be allowed to inter-change power with the grid during the commissioning period, including testing and full load testing before the COD, after obtaining prior permission of the concerned Regional Load Despatch Centre: Provided that the concerned Regional Load Despatch Centre while granting such permission shall keep grid security in view.*
- (2) *The period for which such inter-change shall be allowed shall be as follows:*
  - (a) *Drawal of start-up power shall not exceed 15 months prior to the expected date of first synchronization and one year after the date of first synchronization; and*
  - (b) *Injection of infirm power shall not exceed one year from the date of first synchronization for generating stations other than REGS and ESS (except Hydro PSP ESS).*
  - (c) ***Injection of infirm power shall not exceed 45 (forty-five) days from date of first-time energization and integration (FTC) approval for REGS and ESS (except Hydro PSP ESS).***
- (3) *Notwithstanding the provisions of clause (2) of this Regulation, the Commission may allow extension of the period for inter-change of power beyond the stipulated period on an application made by the generating station at least two months in advance of the completion of the stipulated period:*

***Provided that for REGS and ESS (except Hydro PSP ESS), extension of period for injection of infirm power beyond the stipulated period may be allowed (a) for a period up to three months by respective RLDC on an application(s) made by such generating station or ESS(except Hydro PSP ESS) to respective RLDC along with detailed reasons, at least 10 days in advance of the completion of the stipulated period, (b) for a period beyond three months, by the Commission on an application(s) made by such generating station or ESS(except Hydro PSP ESS) along with detailed reasons, at least 15 days in advance of the completion of the stipulated period.”***

.....

**57. POWER TO RELAX**

*The Commission, for reasons to be recorded in writing, may relax any of the provisions of these regulations on its own motion or on an application made before it by an affected person to remove the hardship arising out of the operation of any of these regulations, applicable to a class of persons.”*

As per the above, the extension for injection of infirm power beyond three months of the approval by WRLDC is to be allowed by the Commission and an application for such a request is to be made 15 days in advance of the completion of the stipulated period.

**26.**The Petitioner is seeking relaxation of the 38-day time limit as the instant Petition has been filed with a 17-day delay. For this relaxation, Petitioner is praying for the relaxation under Regulation 57 of the amended IEGC, 2024. Regulation 57 is reproduced as below:

**“57. POWER TO RELAX**

*The Commission, for reasons to be recorded in writing, may relax any of the provisions of these regulations on its own motion or on an application made before it by an affected person to remove the hardship arising out of the operation of any of these regulations, applicable to a class of persons.”*

Considering the submissions made by the Petitioner regarding the factors cited as being beyond its control, it is observed that the circumstances leading to the delay were outside the Petitioner’s reasonable control. This Commission therefore condones a delay in filing of the Petition.

**27.**The details of FTC approval and infirm power injection allowed by the WRLDC to the un-commissioned 4WTGs are as under:

| WTG   | FTC details                |                 |                                   | Permitted injection of infirm power |                           |                            |
|-------|----------------------------|-----------------|-----------------------------------|-------------------------------------|---------------------------|----------------------------|
|       | Approval date              | Date upto valid | Extended validity of FTC by WRLDC | Infirm injection allowed (45 days)  | First Extension (45 days) | Second extension (45 days) |
| WTG18 | 06.08.2025<br>FTC ID: 1277 | 30.09.2025      | 14.04.2026                        | 20.09.2025                          | 04.11.2025                | 19.12.2025                 |
| WTG19 | 06.08.2025<br>FTC ID: 1277 | 30.09.2025      | 14.04.2026                        | 20.09.2025                          | 04.11.2025                | 19.12.2025                 |
| WTG23 | 07.08.2025<br>FTC ID: 1281 | 05.11.2025      | 27.05.2026                        | 21.09.2025                          | 05.11.2025                | 20.12.2025                 |
| WTG47 | 07.08.2025<br>FTC ID: 1279 | 25.11.2025      | 27.05.2026                        | 21.09.2025                          | 05.11.2025                | 20.12.2025                 |

**28.** Petitioner has submitted the following reasons for non-completion of the trial run and commissioning activities related to the pending WTGs as under:

- a) The Project region witnessed heightened local protests, disturbances, and law-and-order unrest, which materially aggravated site access and safety concerns. In a serious case on 13.11.2025, 24 different types of equipment at the location site of WTG SPI 172, including power cables, filter unit, winding spring cell pack, crimp connector, shrink hose, etc., were vandalised and destroyed by the locals, the local police registered an FIR on 20.12.2025.
- b) The project was delayed due to unprecedented and early-onset monsoon rains from May to September 2025, causing severe waterlogging, flooding, and damage to access routes, which disrupted site activities, restricted the movement of manpower and heavy equipment, and continued to affect commissioning even after the rains subsided due to persistently unstable soil conditions. The situation was so bad that villagers were trapped and had to be airlifted by the NDRF.

**29.** We observe that the project area of the Petitioner has been impacted by heavy rainfall during May to September and regional hostilities during the period when the project was to be commissioned. Petitioner has submitted that despite these disruptions, it has continued mitigation efforts and succeeded in commissioning a major portion of the project, and in order to complete the commissioning activities of the remaining four WTGs, a limited extension of infirm power injection is sought. In our opinion, even if, Petitioner has been given sufficient time for completing commissioning activities of impugned WTGs, the instant case is fit for exercising the Power to Relax to condone delay in filing of Petition and further grant extension to inject infirm power as per Regulation 19(3) of the 2023 Grid Code so that RE capacity, which is ready to be charged and start generation, should not be stranded.

**30.** As discussed above, we are of the opinion that a one-month plan for trial run and commissioning provided by the Petitioner is reasonable instead of 45 days (indicated by the petitioner, vide affidavit dated 03.02.2026), to complete all pending activities related to the impugned Wind Turbines. Therefore, we condone the delay in filing the Petition and under Regulation 19(3) of the Grid Code, allow the Petitioner an extension of the period for interchange of power, up to one month from the date of issuance of this Order. Petitioner is directed to complete all commissioning activities related to the

project capacity under the instant Petition within the allowed period. The events impacting commissioning activities are only acknowledged to allow extension of infirm power injection under Regulation 19(3) of the Grid Code, not otherwise.

**31.** Petition No. 34/MP/2026 is disposed of in terms of the above.

**Sd/  
(Harish Dudani)  
Member**

**Sd/  
(Ramesh Babu V)  
Member**

**Sd/  
(Jishnu Barua)  
Chairperson**